

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. (N) 15/95

in

OA.NO. 1301/92

Shri Premraj Baliram Gaikwad

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

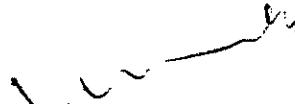
Tribunal's Order by Circulation

Dated: 12/10/95

(PER: P.P.Srivastava, Member (A))

The applicant in this review petition has put forward substantially the same arguments which have been put-forth at the time of hearing of the OA. The applicant has also not brought out any error apparent on the face of the record. We, therefore, do not see any reason to review the order which has already been passed in the Original Application. The review petition is, therefore, dismissed in-remini.


(P.P. SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.